

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 167/2024

(Arising out of impugned final judgment and order dated 19-12-2023 in CRLA No. 468/2023 passed by the High Court of Judicature at Bombay)

THE NATIONAL INVESTIGATION AGENCY

Petitioner(s)

VERSUS

GAUTAM P. NAVLAKHA & ANR.

Respondent(s)

([IA No. 2232/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 5005/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-02-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. S.V. Raju, ASG
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Ms. Nitya Ramakrishnan, Sr. Adv.
Mr. Shadan Farasat, AOR
Ms. Warisha Farasat, Adv.
Mr. Amit Bhandari, Adv.
Mr. Aman Naqvi, Adv.
Mr. Harshit Anand, Adv.
Ms. Hrishika Jain, Adv.
Ms. Natasha Maheshwari, Adv.
Ms. Mreganka Kukreja, Adv.
Mr. Abhishek Babbar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 27.02.2024.

Interim stay granted 05.01.2024 shall continue, until further orders.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)